8ITEM NO.38 COURT NO.13 SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A.NO.1-8 IN
Petition(s) for Special Leave to Appeal (Civil)...../2011
CC 13570/2011

(From the judgement and order dated 21/04/2010 in CWP No.8/2009
of the HIGH COURT OF JUDICATURE AT ALLAHABAD, BENCH AT LUCKNOW)

MUNESHWAR AND ORS Petitioner(s)

VERSUS

STATE OF UP AND ORS Respondent(s)

(for permission to file SLP and office report)

WITH S.L.P.(C)...CC NO. 7425 of 2011
(With appln.(s) for c/delay in filing SLP and office report)

Date: 18/11/2011 These Petitions were called on for hearing today.

CORAM :
HON'BLE DR. JUSTICE B.S. CHAUHAN
HON'BLE MR. JUSTICE T.S. THAKUR

For Petitioner(s) Mr. Shakil Ahmed Syed, Adv.
Mr. Niraj Gupta,Adv.

Mr. S.R. Singh, Sr.Adv.
Mr. Manoj K. Dwivedi, Adv.
Mrs. Ritu Yadav, Adv.
Mr. Abhay Singh, Adv.
Ms. Yasmin Zafar, Adv.
Mr. Gunnam Venkateswara Rao,Adv.

For Respondent(s)
M/S Vidhi International,Adv. (NP)

UPON hearing counsel the Court made the following
O R D E R

Permission to file S.L.P. is granted.

Delay condoned.

Issue notice.

...2/-

-2-

Status quo as of today regarding possession shall be maintained until further orders.

(N. ANNAPURNA) (M.S. NEGI)

AR-cum-PS COURT MASTER